

FORM No. 10

Warrant of commitment of a person charged with an offence
(Section 209, Criminal Procedure Code)

Case No.....

To

The Officer-in-charge of the Jail at.....

Whereas.....is charged with having
committedan offence under section.....
.....of.....and has been committed to take
this trial before the Court of Sessions at.....
on the.....

You are hereby requested to receive the said.....
.....
into your custody in the said jail and keep him safely thereto until
he shall be hence delivered by the due course of law.

Given under my hand and the seal of the Court, this
.....dated.....of.....